

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

No
Pension or
Benefits

O.A. No. /164/90
TAX No.

DATE OF DECISION 20/10/1992

Shri Hasmukhbhai D. Shah Petitioner

Mr. R. S. Gajjar Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Mr. Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V. Krishnan
Vice Chairman

The Hon'ble Mr. R.C. Bhatt
Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? ✓
2. To be referred to the Reporter or not ? ✗
3. Whether their Lordships wish to see the fair copy of the Judgement ? ✗
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✗

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Shri Hasmukhbhai Palpatbhai Shah,
Assistant Collector of Customs,
Mahalaxmi Krupa,
Plot No.1200,
Ambawadi,
DHAVNAGAR.

....APPLICANT

(Advocate : Mr.R.S.Gajjar)

VERSUS

1. Union of India (Notice
to be served to the Secretary,
Government of India,
Ministry of Finance,
Department of Revenue,
New Delhi.

2. Collector of Customs (P),
Ahmedabad. 380 009.

3. Assistant Collector of
Customs (Prev)
Valsad.

.....RESPONDENTS

(Advocate : Mr.Akil Kureshi)

ORAL ORDER

O.A./164/90

Date : 20/10/1992

Per : Hon'ble Mr.N.V.Krishnan

Vice Chairman

None for the applicant.

Shri Akil Kureshi for the respondents.

We notice that the applicant's
counsel has not been present on the
3 hearings commencing from 24/6/1992. On 29/7/1992

(6)

....3....

The applicant's counsel sent a sick note. X
Neither the applicant nor his counsel is present today. It appears that the applicant has no interest in prosecuting the O.A.. The application is therefore dismissed in default.

Nesre
(R.C.BHATT)

MENDER (J)

Chu
20/10/92

(N.V.KRISHNAN)

VICE CHAIRMAN

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